

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CA No. 281 /97

..... Dr (Smt) Angali Chakrabarty Aplicant(s)
- vs -

..... Union of India & ors Respondent(s)

Mr. M. Chanda, Mrs. N. D. Goswami Advocates for the Aplicant(s)

Mr. S. Sen Gupta, Rly. Sec Advocate for the Respondent(s)

Office Note

Date

Court orders

7.1.98 In this application the applicant has challenged the Annexure I order dated 22.11.96. The facts are :-

The applicant has been working as Senior Grade I Teacher in Netaji Vidyapith Railway Higher Secondary School, Maligaon under N.F.Railway. A disciplinary proceeding was initiated against the applicant and an Enquiry Officer was appointed to make enquiry about the charges levelled against the applicant. After the completion of the enquiry the Enquiry Officer submitted report finding the applicant guilty of the charges. On the basis of the enquiry report the disciplinary authority being satisfied with the enquiry passed order demoting the applicant to the immediate lower time scale. Being aggrieved the applicant preferred an appeal before the Chief Personnel Officer, N.F.Railway, Maligaon by Annexure-J dated 18.12.96 but the appeal has not yet been disposed of. Hence the present application.

We have heard Mr M.Chanda, learned counsel for the applicant and Mr B.K.Sharma, learned Railway standing counsel. On hearing the counsel for the parties we find that it will be expedient if the appeal is disposed of by the authority. Accordingly, we dispose of this application with a direction to the appellate authority, namely, Chief Personnel Officer, N.F.Railway, Maligaon to dispose of the appeal as early as possible and at any rate within a period of one month from

This application is in form and within time
C. F. of Rs. 50/-
deposited vide
IPO RD No 585934

Dated ... 12-12-97

Dy. Registrar

Requisite 3 copies
have been filed.

Regd
31.12

6/1/98

Memo of appearance
Filed by Mr. S. Sen Gupta
Rly. S. L.

contd..

7.1.98 the date of receipt copy of this order. If the applicant is still aggrieved he shall approach the Tribunal or any other authority if so advised.

Considering the entire facts and circumstances of the case however, we make no order as to costs.

60
Member


Vice-Chairman

22-1-98
copy of the order
along with the copy of
the application
have been sent to
the D/Sec for timely
in due to the
respondents.
~~for the side order date~~

pg

side memo no 232-235

dated 28-1-98